

the 12th July, 1988 under section 296 of the Income-tax Act, 1962.

[Placed in Library. See No. LT-6404/88]

**Notification under Navy Act, 1957**  
Statement showing reasons for delay in laying them on the Table

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES IN THE MINISTRY OF DEFENCE (SHRI CHINTAMANI PANIGRAHI) : I beg to lay on the Table :

- (1) A copy each of the following Notifications (Hindi and English versions) under section 185 of the Navy Act, 1957 :—

(i) S.R.O. 33 published in Gazette of India dated the 5th March, 1988 declaring service in Andaman and Nicobar Islands as active service under the Navy Act, 1957.

[Placed in Library. See No. LT-6405/88]

(ii) The Naval ceremonial, Conditions of Service and Miscellaneous (Amendment) Regulations, 1988 published in Notification No. S.R.O. 147 in Gazette of India dated the 18th June, 1988.

[Placed in Library. See No. LT-6406/88]

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the notifications mentioned at (i) above.

[Placed in Library. See No. LT-6405/88]

**Notifications under Administrative Tribunals Act, 1985**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SONTOSH MOHAN DEV) : On behalf of Shri P. Chidambaram I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 37 of the Administrative Tribunals Act, 1985 :

(i) The Madhya Pradesh Administrative Tribunal (Procedure) Amendment Rules, 1988 published in

Notification No. G.S.R. 754 (E) in Gazette of India dated the 29th June, 1988.

(ii) The Tamil Nadu Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Rules, 1988 published in Notification No. G.S.R. 755 (E) in Gazette of India dated the 29th June, 1988.

(iii) The Tamil Nadu Administrative Tribunal (Procedure) Rules, 1988 published in Notification No. G.S.R. 756 (E) in Gazette of India dated the 29th June, 1988.

[Placed in Library. See No. LT-6407/88].

12.03 hrs.

MESSAGES FROM RAJYA SABHA

[*English*]

SECRETARY-GENERAL : Sir, I have to report the following messages received the Secretary-General of Rajya Sabha :

(i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Maternity Benefit (Amendment) Bill, 1988, which has been passed by the Rajya Sabha at its sitting held on the 11th August, 1988"

(ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 12th August, 1988, agreed without any amendment to the Alcock Ashdown Company Limited (Acquisition of Undertakings) Amendment Bill, 1988, which was passed by the Lok Sabha at its sitting held on the 28th July, 1988."

(iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct

of Business in the Rajya Sabha, I am directed to return herewith the Food Corporations (Amendment) Bill, 1988, which was passed by the Lok Sabha at its sitting held on the 4th August, 1988, and transmitted to the Rajya Sabha for its recommendations and to state that the House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.03-1/2 hrs.

MATERNITY BENEFIT (AMENDMENT)  
BILL

[English]

As Passed by Rajya Sabha

SECRETARY GENERAL : Sir, I lay on the Table the Maternity Benefit (Amendment) Bill, 1988, as passed by Rajya Sabha.

(Interruptions)

SHRI SAIFUDDIN CHOWDHARY (Katwa) : Why don't you make a statement ? (Interruptions)

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH) : I don't know what they are asking. (Interruptions)

SHRI BASUDEB ACHARIA (Bankura) : He has to make a statement on the killing of the National Bird. (Interruptions)

SHRI SAIFUDDIN CHOWDHARY : He is ready to make a statement. (Interruptions)

KUMARI MAMATA BANERJEE (Jadavpur) : The Home Minister should make a statement. (Interruptions)

PROF. SAIFUDDIN SOZ (Baramulla) : Mr. Brahma Dutt should visit Kashmir immediately.

MR. SPEAKER : I will ask him.

12.04-1/2 hrs.

SUPPLEMENTARY DEMANDS FOR  
GRANTS (GENERAL), 1988-89

[English]

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B. K. GADHVI) : I beg to present a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (General) for 1988-89.

(Interruptions)

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH) : Sir, the Hon. Members are agitated over disrespect to the National Flag. As I said yesterday, the Government is duty-bound to uphold the dignity and respect of the National Flag. I will have to ascertain facts before I come with a statement. I will definitely ascertain the facts. (Interruptions)

SHRI SAIFUDDIN CHOWDHARY (Katwa) : We want a statement about the killing of the National Bird. (Interruptions)

12.07 hrs.

CALLING ATTENTION TO MATTER  
OF URGENT PUBLIC IMPORTANCE

[English]

Reported capsizing of launch near Manihari Ghat in Bihar resulting in drowning of several hundred persons

SHRI V. S. KRISHNA IYAR (Bangalore South) : I call the attention of the Minister of State of the Ministry of Surface Transport to the following matter of urgent public importance and request that he may make a statement thereon :

"Reported capsizing of a launch overloaded with passengers and cargo near Manihari Ghat in Bihar resulting in the drowning of several hundred persons and the steps taken by the Government to avert such mishaps in future."